

## FORM NO. 4

(See Rule 42)

## In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

## ORDER SHEET

APPLICATION NO. 303/98

OF 199

Applicant(s)

Jagannath Dey

Respondent(s)

C.O.T. N.O.R.

Advocate for Applicant(s)

Mr. J. L. Sarkar

Mr. M. Chade, Mr. S. Mukherjee

Advocate for Respondent(s)

Mr. A. Deb Ray

S.C.C. S.C.

Notes of the Registry	Date	Order of the Tribunal
<p>This application is in form and within time C. E. of Rs 50/- deposited vide T.P.O. ID No. 03/212 Dated 8/12/98</p> <p><i>21/1/98</i> <i>20/1/98</i></p> <p><i>AS 31/12/98</i></p>	5-1-99	<p>Present: Hon'ble Mr. Justice D.N. Baruah, Vice-Chairman, Hon'ble Mr. G.L. Sanglyine, Administrative Member</p> <p>The applicant is seeking certain directions by this application. For the post of Head Clerks and other Assistants a competitive examination was held on 20-12-95 to 22-12-95. The applicant alongwith others appeared in the examination. He came out successful ranking No. 1 among the selected persons. After that appointment letter was issued. However, in the said appointment letter it was stated that the appointment was a stop gap arrangement for a period of six months even though the selection was held for appointment on regular basis. As per order of appointment no seniority would be counted. The applicant was expecting further orders for regular promotion or regularisation of the</p>

contd/-

Notes of the Registry	Date	Order of the Tribunal
21.1.99 Copies of the order alongwith the application have been sent to the D.C.C. for issuing the same to the park's through Regd. with A.O. KL Received 21/1/99	5-1-99	<p>promotion already given by order dated 10-6-96. But no order for regular appointment was passed. The applicant however, continued his work. Being aggrieved and dissatisfied with the non issue of order of a regular appointment the applicant submitted two representations to the respondent No.2 (Annexure D &amp; E). The respondents have not disposed of those representations. Six months period has already expired. Hence this present application:-</p> <p>We have heard Mr.J.L.Sarkar learned counsel appearing on behalf of the applicant and Mr.A.Deb Roy learned Sr.C.G.S.C. for the respondents. On hearing the counsel for the parties we feel that it will be proper if the representations filed by the applicant are disposed of by a reasoned order. The applicant may also file a fresh representations giving details of his grievance within 15 days from the date of receipt of this order. If such representation is filed within the said period the respondents shall also consider and dispose of the same as early as possible at any rate within 2 months from the date of receipt of such representation.</p> <p>Accordingly, the application is disposed of with the above directions.</p> <p>No order as to costs.</p> <p>62 Member</p> <p>Vice-Chairman</p> <p>1m</p>

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5.2.99